

**THE JAMMU AND KASHMIR CIVIL SERVICES
(SPECIAL PROVISIONS) (AMENDMENT) ACT, 2011.**

(Act No. VII of 2011)

[9th April, 2011]

An Act to amend the Jammu and Kashmir Civil Services (Special Provisions) Act, 2010.

Be it enacted by the State Legislature in the Sixty-second Year of the Republic of India as follows:—

1. Short title and commencement. – (1) This Act may be called the Jammu and Kashmir Civil Services (Special Provisions) (Amendment) Act, 2011.

(2) It shall be deemed to come into force from 28.01.2011.

2. Amendment of section 10, Act No. XIV of 2010. – In section 10 of Jammu and Kashmir Civil Services (Special Provisions) Act, 2010, –

(i) in sub-section (2), for the words “sixty days from the commencement of this Act” the words and figures “up to 31 January, 2011” shall be substituted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely: –

“(2A) The Empowered Committee shall not entertain any case of *ad hoc*, contractual or consolidated appointee after the expiry of period specified in sub-section (2).”.

3. Repeal and saving. – (1) The Jammu and Kashmir Civil Services (Special Provisions) (Amendment) Ordinance, 2011 (Ordinance No. I of 2011) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall and shall always be deemed to have been done or taken, as the case may be, under the provisions of this Act.

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